

2023:PHHC:043652-DB

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

**CWP-PIL No.27 of 2023 (O&M)
Date of Decision :24.03.2023**

Akash Manocha

.....Petitioner

Versus

Union of India and others

..... Respondents

**CORAM: HON'BLE MR.JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE
HON'BLE MR.JUSTICE ARUN PALLI, JUDGE**

Present : Mr. Gourave Bhayya Gilhotra, Advocate for the petitioner.

Mr. Satyapal Jain, Addl. Solicitor General of India with
Mr. Dheeraj Jain, Sr. Panel Counsel for UOI.
Mr. Aman Pal, Addl.AG, Punjab with
Mr. Avinit Avasthi, AAG, Punjab.

RAVI SHANKER JHA, CHIEF JUSTICE (Oral):

When confronted with the fact that the State has already constituted a Committee under the ADGP (Jails) to look into the matter, learned counsel for the petitioner submits that petitioner would approach the Committee regarding his grievance.

On instructions from Ms. Aprksha Sharma, DSP, Jails, learned Additional Advocate General, Punjab, submits that in case the petitioner does so, the authority shall look into the matter and take a decision thereon, in accordance with law.

Taking the statements of learned counsel for the parties on record, the petition stands disposed of, in terms thereof.

**(RAVI SHANKER JHA)
CHIEF JUSTICE**

**(ARUN PALLI)
JUDGE**

24.03.2023

Manoj Bhutani

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No